

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 161/TT/2021

Date: 21.3.2022

To,

Shri Hari Mohan Gupta,
Superintending Engineer (NPP & RA),
RVPN, Jaipur
ce.nppr@rvpn.co.in

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2019 for determination of Tariff for the year 2019-20 in respect of RVPN owned transmission lines /system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

- i. Submit Status of all the natural ISTS lines owned by RVPN along with details of the Petition in which it has been filed for 2014-19 tariff period & 2019-24 Tariff
- ii. Submit IDC Computation, Form 12-A, 12 B and 13 in Asset 15 & Asset 16
- iii. Submit Petition details in which Asset-15 and Asset-16 has been filed for 2014-19 tariff Period along with Cumulative Depreciation and Cumulative repayment in Asset-15 and Asset-16 till FY 2018-19
- iv. Confirm whether there is no further additional information required to be submitted by the petitioner.
- v. In case the above said information is not filed within the specified date, the

petition shall be disposed on the basis of the information already on record.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)